

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 13 of 2021

In the matter of:

Damodar Valley Corporation

....Appellant

Vs.

Karthik Alloys Ltd. & Ors.

....Respondents

Present:

**Appellant: Mr. Gopal Jain, Senior Advocate with Ms. Madhumita
Bhattacharjee, Advocate. Ms. Aarti Jain, PCS**

ORDER

(Through Virtual Mode)

12.01.2021: The issue raised in this appeal filed against interim order dated 8th December, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, Court IV, by virtue whereof the Appellant- 'Damodar Valley Corporation' was directed to restore power supply to the Corporate Debtor without insisting for its past dues before the Corporate Insolvency Resolution Process (CIRP) and not asking for fresh security deposit is that the Corporate Debtor is not a going concern and Moratorium does not apply as power supply was already disconnected prior to initiation of CIRP.

Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed by 13th January, 2021.

Contd/-.....

List the appeal 'for admission (after notice)' on 27th January, 2021.

Till next date of hearing, the impugned order shall remain on hold.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g